

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 98/MP/2022

- Subject : Petition under Regulation 44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2019-20 & FY 2020-21 in respect of Chamera-II Power Station.
- Petitioner : NHPC Limited.
- Respondents : PSPCL & 12 others.
- Date of Hearing : **10.11.2022**
- Coram : Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Parties Present : Shri Sushant Sarkar, Advocate, NHPC
Shri SK Meena, NHPC
Shri Piyush Kumar, NHPC
Shri Amal Nath, Advocate, PSPCL
Ms. Vartika Khanna, Advocate, PSPCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner made oral submissions in the matter. He also submitted that the additional information sought by the Commission has been filed by the Petitioner, after serving copies on the Respondents.

2. The learned counsel for the Respondent PSPCL mainly objected to the prayers of the Petitioner and made detailed oral submissions. He also submitted that the revenue earned by DSM has not been accounted for appropriately and disputed the methodology of computation of the same

3. The Commission, after hearing the parties, directed the Petitioner to file the following additional information, by **5.12.2022**, after serving copy on the Respondents:

(a) With reference to energy loss claimed in 2019-20 on account rim treatment works as per direction of Additional District Magistrate, Chamba, dated 29.9.2018, the Petitioner shall furnish details of the period (start date and completion) from which the subject works were carried out and the reasons for spillover of such works beyond 2018-19;

(b) With reference to energy loss on account of less inflow, silt flushing and high silt, high trash and rim treatment work, the Petitioner shall furnish details of overlapping of such losses and the duration. In case, there is no



overlapping in any of such claims, the Petitioner shall furnish the same an affidavit;

- (c) With reference to excess generation of 28.82 MUs, beyond the design energy, the Petitioner shall furnish the revenue received from such energy;*
- (d) The total energy charges received from the beneficiaries, short term, DSM etc., during the years 2019-20 and 2020-21;*
- (e) The energy shortfall during 2017-18, 2018-19 and 2021-22 and the estimated shortfall in generation during 2022-23.*

4. The Respondents to file their replies by **20.12.2022** after serving copy to Petitioner, who may, file its rejoinder, if any, by **30.12.2022**. The filings shall be completed within the due dates mentioned and no extension of time shall be granted.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

